

28.3.2000

HON.MR.JUSTICE NEELAM SANJIVA REDDY,V.C.

HON.MR.S.BISWAS, MEMBER(A)

The matter was filed in the year 1994. Evidently the parties did not take interest in this case. Learned counsel for the applicant was unable to answer our questions if the applicants are in touch with him to give instructions. We are of the view that the petition has become stale and infructuous. Hence the OA is dismissed as infructuous at the admission stage.

*S. Biswas*

MEMBER(A)

*Y*  
VICE CHAIRMAN

Uv/